(c) Due to limited number *at* houses available, applications are called for only from limited number of Government employees depending upon their length of service [pay. Based on the applications so received, the backlog is 26,280.

Financial Allocation for the Mega City Project

- 6175. SHRI NILOTPAL BASU: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1179 given in the Rajya Sabha on 10-12-93 and state:
- (a) what are the respective amounts released for mega city projects in Calcutta Bombay and Madras; and
- (b) how much of these proposed funds have been actually released?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) and (b) The details of funds allocated and released to State Governments under the Mega City Schsme during 93-94 are as under:—

Calcutta Rs. 20.10 crores
 Bombay Rs. 20.10 crores
 Madras Rs. 15.10 crores

Allotment of Government accommodation to widows of eminent leaders/MPB.

- 6176 SHRI GHUFRAN AZAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government have not taken any steps to protect widows of eminent political leaders/Members of Parliament who were allotted Government accommodation by the Government led by the late Prime Minister of India, Shri Rajiv Gandhi, on various compassions as the cases deserved;
- (b) whether Government's present move to dislodge them altogether will derive the

purport at disregard for Goemment's own decision,

- (c) whether widows/ allottees have not yet been informed, for carrying on their accommodation;
 - (d) if so, the details thereof; and
- (e) what further steps would be taken to ensure protection for them till their survival?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI P. K. THUNGON): (a) to (e) Widowns of eminent leaden/ MPs who were allotted accommodation by the Government ted by the Late Prima Minister Shri Rajiv Gandhi on romps-sionate grounds are still in occupation of Government accommodation and there is no move to dislodge them.

Delhi Rent Control (Amendment) Bill

6177. SHRI VIREN J. SHAH: SHRI PRAMOD MAHAJAN:

Will th? Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have finalised the Delhi Rent Control (Amendment) Bills, if so, what is the present position;
- (b) what are the details of amendments proposed to be nude;
- (c) by when Government propose to bring forward a suitable legislation in the Parliament in this regard;
- (d) whether Government have received any representations on the subject from various public organisations; and
- (e) if so, what are the details thereof and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGOM): (a) to (c) Consequent upon the passing ot

Constitution (Seventy fifth) Amendment Act, 1994 which was assented to by the President on 5-2-94, the necessary legislative competence for enactment of Delhi Rent Bill has been conferred on Parliament. Accordingly, the Delhi Rent Bill, 1994 is being drafted for introduction in Parliament shortly. The proposed Bill aims to strike an appropriate balance between the interests of tenants and landlords.

(d) and (e) From time to time, representations have been received in this Ministry from certain citizen's groups regarding the provisions of the proposed Bill and also requesting to expedite it* enactment. Their suggestions have been given due consideration while finalising the Bill and every effort is being made to expedite its enactment.

Fixation Of land rates in Delhi

6178. SHRI VIREN J. SHAH: SHRI PRAMOD MAHAJAN:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Starred Question 292 given in the Rajya Sabha on 18th March, 1994 and state:

- (a) what land rates are fixed by Govern ment for each area in Delhi as on 31st March :i994, 31st March, 1990 and 3!st March, 1980;
- (b) what are the reasons for increase in land rates in respect of properties which are occupied by original owners/ allottees; and
- . (c) what steps Government have taken to make' the revised rates effective only when the properties are sold or resold?

•THE MINISTER OF STATE IN THE 'MINISTRY OF URBAN DEVELOP'

MENT (SHRI P. K. THUNGON):

(a) Lands rates are given in Annexure. [See" Appendix 170. Annexure No. 122] (b) and (c) Increase in land rates has no effect: on the existing: properties except that' in the event of sate/ixansfef thereof, |

these rates are taken into consideration for recovery of unearned increase and revision of ground rent. These rates are also used for working out conversion charges and revised ground rant for multi-storeyed development as well as fixation of reserve price of properties in case of auction.

Capturing of Government land

6179. SHRI SATYA PRAKASH MALAVIYA: SHRI ANANT RAM JAISWAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that incidents of capturing Government land lying vacant for Government work/purposes by some organisation are increasing these days and DDA and Delhi Police are at a loss to check it:
- (b) if so, what are the reasons therefor and the details of the land occupied by them and whether any action will be taken against them and whether the occupied land will be released;
- (c) if so, the details of the action taken/proposed to be taken and by when the entire land in Delhi and its adjoining areas will be get vacated from their un authorised possession; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP MENT (SHRI K. THUNGON): P. (a) to (d) Delhi Development Authority has reported - that about 1329 acres of Nazul-II under encroachment. land are Details of the encroachments are under:-

Jhuggis	459.00 acres
Under litigation	278.70 acres
Religious nature	84.51 acres
Other	506.79 acres